GOVERNMENT OF INDIA MINISTRY OF YOUTH AFFAIRS AND SPORTS (DEPARTMENT OF SPORTS) **RAJYA SABHA UNSTARRED QUESTION No-3995** ANSWERED ON 06/04/2023

SEXUAL HARASSMENT COMMITTEE OF WRESTLING FEDERATION OF INDIA

3995 # SHRI SANJAY SINGH:

Will the MINISTER OF YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) reason for giving Chairmanship of the Wrestling Federation of India's Sexual Harassment Committee to a man although it was to be chaired by a woman as per Vishaka guidelines;

(b) whether more than half of members of the Committee should have been women but there is only one woman member in the said Committee, the reasons therefor;

(c) whether a woman representative of any NGO related to sexual harassment has been given membership in the Committee under the Vishaka Guidelines; and

(d) whether Government has taken any action on disregard of Vishaka Guidelines by the Committee, if so, details thereof, if not, reasons therefor?

ANSWER

THE MINISTER OF YOUTH AFFAIRS AND SPORTS

(SHRI ANURAG SINGH THAKUR)

(a) to (d): Provisions of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) (POSH) Act, 2013 are applicable to the National Sports Federations (NSFs), including the Wrestling Federation of India (WFI). The NSFs, including the WFI, are required to take action in terms of the extant legal provisions relating to prevention of sexual harassment of women at workplace.

For sensitizing the NSFs in the matter of sexual harassment in sports and taking the requisite measures as required by law, instructions have been issued by the Ministry of Youth Affairs & Sports to NSFs from time-to-time.
